

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 4688
TO BE ANSWERED ON 20TH MARCH 2026**

ISSUES OF PARAMEDICAL STUDENTS IN KERALA

4688. ADV. ADOOR PRAKASH:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government is aware that the paramedical students who have completed their studies outside Kerala are facing issues in their registration with Kerala Paramedical Council;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government is likely to take immediate action to intervene to resolve the issue, if so, the details thereof;
- (d) whether the Government has notified the regulations for the functioning of State Allied and Healthcare Councils in accordance with the National Commission for Allied and Healthcare Professions (NCAHP) Act, 2021 and if so, the details thereof;
- (e) whether the State Councils have started functioning in each of the States/UTs including Kerala; and
- (f) if so, the details thereof and if not, the reasons therefor?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SMT. ANUPRIYA PATEL)**

(a) to (f) : The National Commission for Allied and Healthcare Professions (NCAHP) has been constituted, inter-alia, for regulation and maintenance of standards of education and services by allied and healthcare professionals listed under the Schedule of National Commission for Allied and Healthcare Professions(NCAHP) Act, 2021. As per Section 22(1) of NCAHP Act, 2021, every State Government, by notification, is required to constitute the State Council to be called the State Allied and Healthcare Council. So far, 26 States/UTs including Kerala have constituted their respective State Councils for Allied and Healthcare Professions under the Act.

Further, as per Section 66 of NCAHP Act, 2021, the Commission (NCAHP), has to make regulations after public consultation and with the previous approval of the Central Government, to carry out the purposes of this Act. NCAHP has drafted regulations on "Registration of Allied and Healthcare Professions", "Recognition of Institutions for Allied and Healthcare Professionals Regulations" and "Autonomous Boards and Central Assessment Board (Establishment, Constitution, Functions and Powers) Regulations" which are at different stages of examination.
